

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
B.D. MOTORS LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>B.D. MOTORS LIMITED</b>
2. Date of incorporation of Corporate Debtor	09/03/2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U34103WB2009PLC133634
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> "Diamond Prestige" 41A, AJC Bose Road, 1st Floor, Room No. 115, Kolkata - 700017, West Bengal, India
6. Insolvency commencement date in respect of Corporate Debtor	<b>Date of Order:</b> 12.03.2020 <b>Date of Intimation:</b> 16.03.2020
7. Estimated date of closure of insolvency resolution process	<b>08.09.2020.</b> (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Mr. Bimal Kanti Choudhury</b> <b>Reg. No.:</b> IBBI/IPA-001/IP-P01028/2017-18/11682
9. Address & email of the interim resolution professional, as registered with the board	<b>Address:</b> 77A/50 Raja S.C. Mallick Road, 8, S.P.B. Block, Kolkata- 700092. <b>Email :</b> bimalkantichoudhury@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> 77A/50 Raja S.C. Mallick Road, 8 S.P.B. Block, Kolkata- 700092. <b>Email :</b> ipbdmotors@gmail.com
11. Last date for submission of claims	30.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable as per information available with IRP
14. a) Relevant Forms  b) Details of authorized representatives are available at:	Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> In terms of Regulations 7, 8, 8A, 9 and 9A of Insolvency Resolution Process for Corporate Persons Regulations, 2016, the claims may be submitted in their specified Forms. <b>Form B</b> by Operational Creditors; <b>Form C</b> by Financial Creditors; <b>Form D</b> by Workmen or Employees of Corporate Debtor; <b>Form E</b> by an Authorised Representative of Workmen and Employees; <b>Form F</b> by Claims by other Creditors; b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of **B.D. Motors Limited on 12th March, 2020.**

The creditors of **B.D. Motors Limited**, are hereby called upon to submit their claims with proof on or before **30th March 2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

**Submission of false or misleading proofs of claim shall attract penalties**

*Bimal Kanti Choudhury* Sd/-  
**Bimal Kanti Choudhury**

Interim Resolution Professional

Date: 17.03.2020

Place: Kolkata

**Registration No.:** IBBI/IPA-001/IP-P01028/2017-18/11682

